

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 19/MP/2013**

**Sub:** Petition under section 79 (1) (c) read with section 19 of the Electricity Act, 2003 for revocation of license and for vesting of the project in Central Transmission Utility.

Petitioner : Power Grid Corporation of India Limited.

Respondent : North Karanpura Transmission Company Ltd. and others.

**Petition No. 20/MP/2013**

**Sub:** Petition under section 79 (1) (c) read with section 19 of the Electricity Act, 2003 for revocation of license and for vesting of the project in Central Transmission Utility.

Petitioner : Power Grid Corporation of India Limited.

Respondent : Talcher-II Transmission Company Ltd. and others.

Date of hearing : 17.4.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member

Parties present : Shri M.G. Ramachandran, Advocate, PGCIL  
Ms. Swagatika Sahoo, Advocate, PGCIL  
Shri A.M. Pavgi, PGCIL  
Shri Apoorav Mishra, Advocate, NKTCL and TTCL  
Shri L.K. Mishra, NKTCL and TTCL  
Shri Naveen Nagpal, NKTCL and TTCL  
Shri Janmali Manikala, NKTCL  
Shri Rupin Rawat, NKTCL AND TTCL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri Rajiv Srivastava, Advocate, UPPCL  
Shri Amaresh Rai, KESCO  
Shri Samir Malik, MSEDCL  
Shri Padamjit Singh

## Record of Proceedings

Learned counsel for Uttar Pradesh Power Corporation Limited and Discoms of UP submitted that as per the Commission`s directions, the petitioner has not served copy of the petition and requested to direct the petitioner to serve copy of the petition on them immediately. In response, learned counsel for the petitioner submitted that copy of petition has already been served to the respondents and additional copy of the petition would be served to UPPCL and Discoms of UP today.

2. Learned counsel for NKTCL and TTCL submitted that the Commission vide Record of Proceedings dated 4.3.2014 directed the respondents to file their replies. However, no reply has been received from the respondents

3. Shri Padmjit Singh, Chief Engineer (Retd.), PSEB appearing in its individual capacity sought permission to make submission on the question of revocation of transmission licence in the subject matter of this petition.

4. It was brought to the notice of the Commission that Central Electricity Authority in its letter dated 3.3.2014 has informed the Commission that the respondents, NKTCL and TTCL are yet to start construction of the project. The Commission observed that the projects should be implemented by the respondents on time bound basis and the pendency of these petitions shall not be a ground for non-implementation of the projects.

5. After hearing the learned counsels for the petitioner and NKTCL and TTCL, the Commission directed the petitioner to serve copy of petition on learned counsel for UPPCL and Discoms of UP within two days.

6. The Commission directed the respondents to file their replies by 10.5.2014, with an advance copy to the petitioners and NKTCL and TTCL, who may file their rejoinders, if any , by 20.5.2014.

7. The Commission directed Shri Padmjit Singh to submit his objections/submissions, on affidavit, by 30.4.2014 with an advance copy to the petitioners and NKTCL and TTCL.

8. The Commission directed the Central Electricity Authority to submit by 10.5.2014 a detailed report and the present status of Transmission System Strengthening in Northern and Western Regions and augmentation of Talcher-II Transmission System

including the effect of non-implementation of these projects on the power system in the country.

9. The petitions shall be listed for hearing on 27.5.2014.

10. The Commission directed CEA to depute an officer well acquainted with the facts of the case on the next date of hearing to assist the Commission

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**